

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

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AHMEDABAD

O.A. No. 168/1989
XAV No.DATE OF DECISION 11-08-1989

Pilajrao D. Kunjr Petitioner

Mr. P. S. Handa Advocate for the Petitioner(s)

Versus

Union of India, & Ors. Respondent

Mr. N. S. Shevde Advocate for the Respondent(s)

CORAM :

The Hon'ble Mr. P. M. Joshi Judicial Member

The Hon'ble Mr. M. M. Singh Administrative Member

1. Whether Reporters of local papers may be allowed to see the Judgement? *Yes*
2. To be referred to the Reporter or not? *No*
3. Whether their Lordships wish to see the fair copy of the Judgement? *No*
4. Whether it needs to be circulated to other Benches of the Tribunal? *No*

(2)

Pilajirao D. Kunjr
Barahanpura Pradeshi Falia,
Vadodara 390 001.
(Advocate - Mr. P.S. Handa)

.. Applicant

Versus

1. Union of India,
Secretary,
Ministry of Railways,
Rail Bhavan, New Delhi.
2. The General Manager, W.Rly.,
Churchgate, Bombay.
3. Controller of Stores,
W.Rly., Churchgate,
Bombay.
4. Dist. Controller of Stores,
W.Rly., Dahod.

.. Respondents.
(Advocate - Mr. N.S. Shevde)

CORAM : Hon'ble Mr. P.M. Joshi .. Judicial Member
Hon'ble Mr. M.M. Singh .. Administrative Member

O R A L - O R D E R

O.A./168/89

11.09.1989

Per : Hon'ble Mr. P.M. Joshi .. Judicial Member

The petitioner Shri Pilajirao D. Kunjr of Vadodara, who is working as Khalasi in class IV staff has filed this application under section 19 of the Administrative Tribunals Act, 1985. He has challenged the action of the respondents in rejecting his application for selection for promotion to Group 'C' from Group 'D' (class IV) post of Clerk scale 950-1500(RP). According to the petitioner, since required qualification for the post in question is Non-Metric and ~~even though~~ he has not passed the 8th standard, he is eligible for selection. He has therefore, prayed that the respondents be directed to consider the petitioner's application for NM Clerk, scale 950-1500 and also conduct ~~the~~ his test required for the purpose.

(3)

2. When the matter came up for hearing, we have heard Mr. P.S. Handa and Mr. N.S. Shevde, the learned counsel for the petitioner and respondents respectively, at a considerable length. It is conceded at the bar that the required qualification for the post in question is 8th standard pass.

3. Admittedly, the petitioner has failed in 8th standard and therefore, he is not eligible for the selection for the post in question. The action of the respondents ~~in this regard taken~~ ^{+ rejecting his claim} in respect of the petitioner ~~does not warrant any~~ interference.

4. Application is accordingly rejected as it is devoid of merits whatsoever, at the stage of admission.

M M Singh

(M M Singh)
Administrative Member


(P M Joshi)
Judicial Member

*Mogera